



2026:AHC-LKO:11769-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 43 of 2026

Raj Narayan Yadav

.....Petitioner(s)

Versus

State of U.P. through its Addl. Chief Secy.
Revenue Deptt. Lko. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	: Rakesh Kumar Singh
Counsel for Respondent(s)	: Pratyush Chaube (S.C.), Ajay Kumar Singh Raj

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition, in public interest, has been filed by the petitioner seeking a direction to respondent no.4 to complete the construction of RCC Road from DPS School to the Plot of Hari Ram under the Scheme of Chief Minister Nagar Srajan Yojna, situated at Village Dakahi, Tehsil Lambhua, District Sultanpur over Chak Marg Gata No. 331.
2. By order dated 22.01.2026, time was granted to the counsel appearing for the State to obtain instructions in the matter.
3. Learned Standing Counsel has produced instructions *inter alia* indicating that the land of the Chak Marg in question has been demarcated and the same is lying vacant and there is no encroachment over the same.
4. The Nagar Panchayat which is required to indicate the construction of the RCC road has, in its instructions, indicated that after the demarcation has been done by the Revenue Department, the firm in question has been directed to complete the RCC road in question.
5. Counsel appearing for the Nagar Panchayat submitted that the construction is likely to take about two months.
6. In view thereof, the petition filed by the petitioner is **disposed of**. The respondent Nagar Panchayat is directed to ensure that the construction

takes place within a period of two months.

7. In case of failure, the petitioner would be free to get the present petition revived.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 16, 2026
Raj/AHA